

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:366
ANSWERED ON:06.12.2013
RESCHEDULING OF AGRICULTURE LOANS
Reddy Shri Magunta Srinivasulu

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has rescheduled loans in the Kharif and Rabi seasons to the people in drought hit areas;
- (b) if so, the details thereof, State/ UT-wise including Andhra Pradesh;
- (c) the parameters adopted for the purpose;
- (d) whether requests for rescheduling of loans from drought hit States/UTs are still pending with the Government;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the time by which these requests are likely to be cleared?

Answer

The Minister of State in the Ministry of Finance (Shri Namu Narain Meena)

a) to (f):- In order to provide relief to borrowers in times of Natural Calamities, the Reserve Bank of India(RBI) and National Bank for Agriculture & Rural Development(NABARD) have issued standing guidelines for relief measures to be provided by respective lending institutions in areas affected by Natural Calamities which, inter alia, include identification of beneficiaries, extending fresh loans and restructuring of existing loans, relaxed security and margin norms, etc.

NABARD has reported that the State Government of Andhra Pradesh had declared 1068 Mandals as drought affected and 96 Mandals as flood affected in 22 districts during Kharif 2009 and Rabi 2009-10. Bihar had declared 33 districts as drought affected districts during Kharif 2013. However, during Financial Year 2013-14, re-scheduling of loans by banks has not been reported to NABARD other than a request from Rajasthan State Cooperative Bank for conversion of Short Term (Seasonal Agricultural Operations)-ST(SAO) loans extended in 4 districts of Rajasthan. Decision in such matters is taken approximately within 30 days of receipt of such requests.